

**CR NO. 43/2019
ANUPAMA & ORS. VS. CBI**

COURT HEARING THROUGH VIDEO CONFERENCING.

01.10.2020

Present:- Sh. Sunil Verma, Id. PP for CBI.
None for petitioner.

One whatsapp message was sent by Sh. Satender Sharma, Adv. for petitioner Anupama to the Reader of the Court that the matter may be adjourned as he could not inspect the file.

I am of the considered view that making a request through whatsapp is not permissible. The counsel should have moved a proper application.

None is present for petitioner.

In the interest of justice, put up for purpose fixed on

22.10.2020.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
01.10.2020

CR NO. 42/2019
GOPAL DIXIT & ORS. VS. CBI

COURT HEARING THROUGH VIDEO CONFERENCING.

01.10.2020

Present:- Sh. Sunil Verma, Id. PP for CBI.
None for petitioner.

Put up for purpose fixed with the connected matter on

22.10.2020.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
01.10.2020